

IN THE HIGH COURT OF JUDICATURE AT PATNA

TENDER NOTICE NO. ...03...../ 2025 (C.O.'S OFFICE)

Scaled quotations with estimated price are invited in favour of the undersigned from bonafide and reputed registered firms / shops having requisite experience and financial capacity to execute the orders mentioned herein below for the ensuing Independence Day Celebration on 15th August, 2025, in the premises of the Patna High Court, Patna **within 03 (Three) days from the date of display of Court's notice on the official website of Patna High Court : <https://patnahighcourt.gov.in>**

Important Information

Date of commencement of Tender	02.08.2025
Last Date for submission of sealed quotations	05.08.2025 till 05:00 P.M.
Place for submission of Tender	In the box kept near O.S.D Chambers (north block) in the campus of Patna High Court
Date & Time of opening of Tender	05.08.2025 at 06:00 P.M.
Place for opening of Tender	Near O.S.D. Chambers in the campus of Patna High Court

Group - 'A'

Supply of crockery, pandal, chairs and other miscellaneous items :-

1. Erection of Pandal (Waterproof)
2. Carpet Fitting
3. Clothing of Pillars in the Main Building
4. Dunlop Chair with Cover
5. Fibre Chair
6. Table alongwith Table Cloth
7. Audio Music System (with Mic. Set)
8. Crockery Items
9. Wooden Stage with Podium for Cultural Programme
10. Transporting Cost, if any

Group - 'B'

Arrangement of light refreshment packets [3200 (Three thousand two hundred) in nos.]

1. 1/2 Bun Sandwich with Mayonnaise
2. Sattu Kachori
3. Cheese Patties with Tomato Ketchup
4. Paneer Cutlet
5. Kala Jamun
6. Muffins

Group - 'C'

For still photography and videography :-

1. Making of Colour Still Photography (Snaps having size 7 inches x 5 inches)
2. Videography (Full HD Mixing with Pen Drive)

Terms and conditions :-

1. Proof of registration of firm / shop, as per Government Rules.
2. The firm / shop should have GST Number and PAN number.
3. The estimated rate should be inclusive of all taxes and other charges, if any.
4. Payment will be made in the account of the firm / shop upon receipt of the original bill, complete in all respect.
5. Patna High Court reserves the right to reject any or all the quotations without assigning any reason whatsoever. Patna High Court would not be under any obligation to give any clarification to those firms / shops, whose quotations have been rejected.
6. Patna High Court reserves the right to increase / decrease the specified quantity.
7. All disputes shall be subject to Patna Civil Court Jurisdiction only.
8. **The bidders shall ensure to mention on the envelope with Tenders notice number while submitting the quotations.**


Officer on Special Duty
Patna High Court, Patna